

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-885/ND/2020**

IN THE MATTER OF:

M/s. Sandhya Hydra Power Projects Balargha Pvt. Ltd. ...PETITIONER

Vs.

M/s. Asian Hotels North Ltd. ...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 15.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Operational creditor :Mr. Malak Bhatt, Ms. Neeha Nagpal and Mr. Udbhav Nanda, Advocates.

For the Respondent/Corporate debtor :Mr. P. Nagesh, Sr. Advocate alongwith Mr. Harshal Kumar, Mr. Akshay Sharma, Advocates.

ORDER

IA No. 923 of 2021.


This is an application under Section 60(5) of IB Code, 2016 read with Rule 11 of NCLT Rules, 2016 to place on records the ledger of the corporate debtor for 01.04.2020 to 22.07.2020 along with the supporting affidavits.

The reply stated to have been filed by the operational creditor is not on the e-portal of the Tribunal, therefore, the Learned Counsel for the operational creditor may contact Registry and get his reply listed on the e-portal. The Court



(Meenu)

Officer is also directed to look into this matter. Matter is adjourned to
11.05.2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Meenu)